

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:824
ANSWERED ON:25.07.2003
AMENDMENTS IN THE CR.P.C.
HARIBHAI PARTHIBHAI CHAUDHARY;MADAN PRASAD JAISWAL

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is an urgent need for judicial reforms in the country;
- (b) if so, the details thereof and the areas identified in this regard;
- (c) whether the Government propose to amend the various sections of Code of Criminal Procedure, 1973;
- (d) if so, the details thereof; and
- (e) the time by which it is likely to amended?

Answer

MINISTER OF STATE FOR LAW AND JUSTICE (SHRI P.C. THOMAS)

(a) Yes, Sir.

(b) The canvas of Judicial reforms is very wide, encompassing wide spectrum of issues concerning different departments of the Central Government. However, some of the areas identified in this regard, inter-alia, include computerisation of courts, setting up of Fast Track Courts, establishment of more Family Courts and tribunals, amendment of procedural laws and filling up of vacant posts.

(c) to (e) The Code of Criminal Procedure (Amendment) Bill, 1994, introduced in the Rajya Sabha on 9th May, 1994, containing 49 clauses proposes to amend various provisions of the Code of Criminal Procedure, 1973. The amendment of the Code of Criminal Procedure, 1973 is a continuous process, depending on the felt needs, and also the recommendations from various quarters including the Law Commission of India, NGOs and other Committees set up by the Government from time to time.